

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.33413-33415/2014

(Arising out of impugned final judgment and order dated 05-05-2010 in WA No. 53870/1999 09-04-2014 in WA No. 53870/1999 15-07-2014 in SA No. 507/2014 09-04-2014 in RA No. 155396/2010 passed by the High Court Of Judicature At Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING
IA No. 42542/2017 - EXEMPTION FROM FILING O.T.
IA No. 42541/2017 - EXEMPTION FROM FILING O.T.
IA No. 42538/2017 - EXEMPTION FROM FILING O.T.)

Date : 14-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Meenakshi Arora, Sr. Adv.
Mr. Mohit D. Ram, AOR
Mr. Bakul Jain, Adv.
Ms. Monisha Handa, Adv.
Mr. Rajul Shrivastav, Adv.
Mr. Anubhav Sharma, Adv.

For Respondent(s) Mr. E. C. Agrawala, AOR
Ms. S. Lakshmi Iyer, Adv.
Mr. Sunil Murarka, Adv.
Mr. Pankaj Agarwal, Adv.
Ms. Prashi Tyagi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the respondents seeking adjournment, matters stands adjourned for one week.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR

